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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 2454/2000

New Delhi, this the 11th day of January, 2002

Hon'ble Shri Govindan S.Tampi, Member (A)

Virendra Kumar
S/o Shri Hari Kishan
C/o Yad Ram
R/o Village Silarpur
Noida, Phase-II

...Applicant

(By Advocate Mrs. Rani Chabba)

V E R S U S

UNION OF INDIA : THROUGH

1. Secretary
Ministry of Communication
Dept. of Telecommunication
Sanchar Bhawan, New Delhi.
2. Chief General Manager
Telecom West
Dept. of Telecommunications
Dehradun.
3. General Manager
Telegraph
Dept. of Telecommunications
NOIDA.
4. Sub-Divisional Officer
Telegraph Office
Sector 19A-714
NOIDA.
5. Officer in charge
Telegraph office
Sector 11 L-93
Shop No.24, Noida.

...Respondents

(By Advocate Shri K.R.Sachdeva)

O R D E R (ORAL)

By Hon'ble Shri Govindan S.Tampi, Member (A)

In this case, Smt. Rani Chabba, learned counsel for the applicant states that he has been working for more than 240 days continuously, and as such entitled for grant of temporary status.

2. Respondents, on the other hand, through Shri K.R.Sachdeva, points out that the applicant has not exhausted the remedies as required under Section

20 of the Administrative Tribunals Act, 1985, and, therefore, cannot have any case.

3. I have considered the matter and I am convinced the objection raised by the respondents is a valid one. Still in the interest of justice, I am inclined to give a chance to both the parties. The OA is, therefore, disposed of with the direction to the respondents to examine the veracity of the claim made by the applicant and to take a decision in accordance with law. This OA may also be taken as part of representation for the purpose. The respondents' decision should be communicated by a reasoned and speaking order within a period of four months from the date of receipt of a copy of this order. No costs.

(GOVINDAN S.TAMPI)
MEMBER (A)

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